

R.O.C.No.32/2015-B2

TRAINEE CIVIL JUDGE
POSTING

NOTIFICATION No. 176/ 2015

Thiru.P.T.Satheesh Kumar, who has been provisionally selected for appointment to the post of Civil Judge by direct recruitment and appointed to act temporarily as Civil Judge in the Tamil Nadu State Judicial Service in G.O.(4D) No.58, Home (Courts.I) Department, dated 26.10.2015 is posted as District Munsif-cum-Judicial Magistrate, Shencottah, in the existing vacancy.

HIGH COURT, MADRAS

Sd/- P.KALAIYARASAN

DATED:18.11.2015

REGISTRAR GENERAL

R.O.C.No.32/2015-B2

OFFICIAL MEMORANDUM

Sub: Courts and Judges – Thiru.P.T.Satheesh Kumar, newly appointed Civil Judge - posted as District Munsif-cum-Judicial Magistrate, Shencottah - Notification issued - Joining instructions – issued.

Ref: 1. G.O.(4D) No.49, Home (Courts.I) Department, dated 20.08.2015.
2. G.O.(4D) No.58, Home (Courts.I) Department, dated 26.10.2015.
3. High Court's Notification No. 176/ 2015, dated :18.11.2015.

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Thiru P.T.Satheesh Kumar, who has been provisionally selected for appointment to the post of Civil Judge by direct recruitment and appointed to act temporarily as Civil Judge in the Tamil Nadu State Judicial Service in the G.O. second cited and given posting in the High Court's Notification third cited, after administering oath or affirmation on 18.11.2015 A.N. is required to proceed to his place of posting viz. Shencottah to assume charge of the post of District Munsif-cum-Judicial Magistrate, Shencottah on 20.11.2015 F.N., without fail. After assuming charge of the post of District Munsif-cum-Judicial Magistrate, Shencottah, on 20/11/2015 F.N., he is required to hand over charge of his post to the nearest Judicial Magistrate/District Munsif/District Munsif-cum-Judicial Magistrate, as the case may be, on 20.11.2015 A.N and report to the Principal District Judge, immediately, on the same day. He is further required to report to the Director, Tamil Nadu State Judicial Academy, Chennai on 23.11.2015 at 8.00 a.m., to undergo training, as per the schedule of Tamil Nadu State Judicial Academy, Chennai.

The Officer who relieves Thiru P.T.Satheesh Kumar on 20/11/2015 A.N., is required to hold full additional charge of the additional post till he takes charge of his post after completion of training or until further orders, as the case may be.

It is made clear that no kind of representation regarding the joining of duty will be entertained and failure to join duty within the specified time and at the specified place, would result in his name being removed from the approved list.

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It is also made clear that the selection for appointment by direct recruitment to the said post is purely provisional, subject to final outcome of the Writ petitions/SLP pending on the files of the High Court, Madras and Madurai Bench of Madras High Court / Supreme Court of India, relating to this recruitment.

The seniority of Thiru P.T.Satheesh Kumar, newly appointed Civil Judge, shall be strictly in accordance with the seniority as stated in G.O. first cited.

Thiru P.T.Satheesh Kumar, if he has registered his name in the employment exchange, as soon as he joins duty, is required to surrender his employment exchange identity card and has to send the same either to the Employment Exchange where he has registered his name or to the Director of Employment and Training, Chennai, so that his registration will be removed from the register of the employment exchange. He should also inform about his appointment in the Tamil Nadu State Judicial Service as Civil Judge to the Bar Council of Tamil Nadu, without fail.

HIGH COURT, MADRAS.

Sd/- P.KALAIYARASAN

DATED : 18.11.2015

REGISTRAR GENERAL